29th October 2021

N O T I C E

Advocates and parties are requested to note the following directions, **effective MONDAY, 15TH NOVEMBER 2021**, for the Court for the Division Bench of the Hon'ble Mr Justice GS Patel and the Hon'ble Mr Justice Madhav J Jamdar:

1 Hearings will now be on **Zoom** not **Webex.** The permanent link and ID are as under:

LOGIN LINK	https://zoom.us/my/pateljamdarjj
MEETING ID	3402

2 The following features are **DISABLED** by default:

(a) Recording. Any form of recording is prohibited.

(b) Live streaming.

(c) Chat amongst participants. Chat is available only with the host/co-host.

(d) Sending files by chat.

3 The following features are **ENABLED** by default:

(a) Screen sharing. Permitted without annotations.

(b) Waiting room.

(c) Log in before host. All logins will be in the waiting room and will be admitted at the start of the session.

(d) Mute on login for all participants.

HYBRID HEARINGS

(e) The hybrid system is available all Court days. No permission is required to attend online.

(f) Advocates and counsel from outside Mumbai need not attend physically and may join online without prior permission or leave.

PHYSICAL ATENDANCE

(g) Litigants are strictly prohibited from attending in person without a specific order of the Court.

(h) Senior citizens especially must not enter the court room. If they are found in the court room, they will ask to leave the court premises.

(i) Litigants are permitted to join online provided their video and audio is off.

Sd/-
By order

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